

ITEM NO.1

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 729/2025 in CrI.A. No. 1927/2025

[Arising out of impugned final judgment and order dated
15-04-2025 in CrI.A. No. No. 1927/2025 passed by the Supreme
Court of India]

PINKI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

[TO BE TAKEN UP AT THE TOP OF THE BOARD]

WITH

Diary No. 20521/2025 (II)

IA No. 98701/2025 - INTERVENTION APPLICATION

Date : 08-04-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

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Mr. Vineet Singh, Adv.

Mr. Mukesh Kumar Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. In pursuance of the order passed by this Court dated 26.2.2026, the Home Secretaries of different States have joined online.
2. We take notice of the fact that the State of Madhya Pradesh has not filed its compliance report till this date as per the prescribed BIRD format. Ms. Krishnaveli Desabatu, Home Secretary, Ministry of Home Affairs, Madhya Pradesh, has joined online. Ms. Desabatu has assured this Court that the State shall file a full and complete report as per the prescribed BIRD format. She tendered her

apology for not filing the report beforehand. We give one last opportunity to the State of Madhya Pradesh to comply with our directions. The State of Madhya Pradesh shall file the compliance report in the form of an affidavit on or before 18.04.2026.

3. We take notice of the fact that the State of Goa, State of Haryana, Union Territory of Lakshadweep, State of Mizoram, State of Orissa and State of Punjab have failed to file compliance reports as per the prescribed BIRD Format.

4. We grant one last opportunity to all the States referred to above to file compliance report in accordance with the prescribed BIRD Format failing which we shall take appropriate steps in accordance with law.

5. The States referred to above, shall file their compliance reports on or before 18.04.2026. One copy of their respective reports shall be furnished to the learned *Amicus* well in advance.

6. The learned *Amicus* invited our attention to Paragraph 15 of our order dated 26.02.2026, referred to above. In paragraph 15, we had directed that each of the State Governments/Union Territory(ies) shall constitute a review committee and the review committee shall undertake the task

of periodical review of the vulnerable areas, more particularly, those areas which are prone to child trafficking.

7. The following 13 States have failed to constitute a review committee in accordance with our directions:-

Sl.No.	State
1.	Goa
2.	Lakshadweep
3.	Madhya Pradesh
4.	Maharashtra
5.	Mizoram
6.	Odisha
7.	Punjab
8.	Jharkhand
9.	Puducherry
10.	Delhi
11.	West Bengal
12.	Kerala
13.	Gujarat

8. We grant one last opportunity to all the States referred to above to constitute a review committee in accordance with our directions and start undertaking

periodical review of the vulnerable areas, more particularly, those areas which are prone to child trafficking. The constitution of the review committee shall be set out by the individual States in their affidavits reporting compliance. Let this exercise be also completed by 18.4.2026.

9. By our last order referred to above, we had directed the Union of India to file an exhaustive report as regards steps being taken to give meaningful effect to the provisions of the Act, 2021, i.e., the ART, Act. We are informed by the learned *Amicus* that status report has been filed on behalf of the Union highlighting in what manner steps are being taken to give meaningful effect to the provisions of the Act, 2021. The learned *Amicus* would like to go through the status report filed by the Union and assist us on the next date of hearing, in that regard.

10. In paragraph 23 of our order, referred to above, we had noted that the High Courts, except the High Court of Patna, have furnished the details as regards status of trials, number of trials, etc.

11. The learned counsel appearing for the High Court of Patna brought to our notice that the High Court has

forwarded the necessary information to the Registry of this Court. We request the learned *Amicus* to collect the necessary data furnished by the High Court of Patna, in this regard.

12. We dispense with the online presence of the Home Secretaries for the present.

13. We make it clear that all the States and the Union Territories shall ensure that the affidavits are filed on or before 18.04.2026 so as to facilitate the learned *Amicus* to go through them and prepare an appropriate note for our perusal. If the affidavit is not filed by any of the States or the Union Territory by 18.04.2026 as directed, we shall treat that State/Union Territory as a defaulting State/Union Territory.

14. List on 29.04.2026.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)